

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) 05 of 2021 in
Company Appeal (AT) No.247 of 2018

IN THE MATTER OF:

Akula Nagalaxmi

...Appellant

Versus

Shantanu Ghosla & Anr.

...Respondents

For Appellant: Shri Narendra Singh Yadav, Advocate

**For Respondents: Shri Rounak Dhillon and Shri Aditya Marwah,
Advocates (R-2)**

O R D E R
(Virtual Mode)

01.03.2021 Heard. Issue Notice to Respondent No.2. as to why proceedings of contempt may not be initiated.

Advocate Shri Rounak Dhillon appears for Respondent No.2. Service of formal Notice dispensed. Respondent No.2 to file Reply in two weeks.

Applicant to verify and put on record to show if Respondent No.1 is still Managing Director as Counsel for Respondent No.2 submits that Mr. Shantanu Ghosla is no more Managing Director of the Company.

List the Contempt Case on 14th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md